

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI**

ORIGINAL APPLICATION NO. 95 of 2025

IN THE MATTER OF

DEEPAK PANDEY

..... APPLICANT

VERSUS

STATE OF UTTARAKHAND and ORS.

.....RESPONDENTS

INDEX

<u>S.NO</u>	<u>PARTICULARS</u>	<u>PAGE NO.</u>
1.	Compliance report on behalf of respondent no. 8 as per directions vide order dated 04.12.2025 of the Hon'ble National Green Tribunal	1-6
2.	<u>ANNEXURE-A</u> Dust containment cum suppression system of the equipment.	7-14
3.	<u>ANNEXURE-B</u> Construction of Wind breaking Walls	15-16
4.	<u>ANNEXURE-C</u>	17-18

	Construction of the metalled roads within the premises	
5.	<u>ANNEXURE-D</u> Regular cleaning and wetting of the ground within the premises.	19-22
6.	<u>ANNEXURE-E</u> Growing of a green belt along the periphery.	23-27
7.	<u>ANNEXURE-F</u> Licensing, Consents and record-keeping	28
8.	<u>ANNEXURE-G</u> Enclosure by GI/MS sheet on top and at least three sides completely from the ground level on primary crushers, secondary crushers, screen and tertiary crushers.	29-32
9.	<u>ANNEXURE-H</u> Dry Extraction cum bag filters followed by cyclone at secondary, tertiary crusher and screen.	33

10.	<u>ANNEXURE-I</u> Flexible telescopic chute from top of discharge point to the ground level.	34-35
11.	AFFIDAVIT	36 - 38

Dated: 10.04.2026

THROUGH

RAUNAK PAREKH, ADVOCATE
 2276, FERRERA, MAHAGUN MODERNE
 SECTOR 78, NOIDA - 201307
 raunak1996@alchemy.com 9919024666

(RAUNAK PAREKH)

ADVOCATE

UP/117/2011

2276, Ferrera (H-7) Mahagun Moderne,
 Sector-78, Noida-20307; PH. NO.- 9919024666

Email: info@alchemyconsultancy.in

raunak@alchemyconsultancy.in

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI**

ORIGINAL APPLICATION NO. 95 of 2025

IN THE MATTER OF

DEEPAK PANDEY

..... APPLICANT

VERSUS

STATE OF UTTARAKHAND and ORS.

.....RESPONDENTS

**COMPLIANCE REPORT ON BEHALF OF RESPONDENT NO. 8 AS PER
DIRECTIONS VIDE ORDER DATED 04.12.2025 OF THE HON'BLE
NATIONAL GREEN TRIBUNAL**

MOST RESPECTFULLY SHOWETH:

1. That the Respondent No. 8, namely M/S Modern Stone Crusher, Kashipur, Udham Singh Nagar, Uttarakhand is duly registered and incorporated under the LLP ACT 2008. It is also duly registered under the Uttar Pradesh Shops and Commercial Establishment Act, 1962 for carrying out the business of marble and stone crushing.
2. That on the complaint made by the applicant with the subject "*Complaint: Operation of stone crushers without ground water extraction permission for many years*" vide order dated 27.03.2025, the Respondent No. 8 was made a party in the present Original Application No. 95 of 2025 case title "DEEPAK PANDEY V/S STATE OF UTTARAKHAND & ORS" pending before Principal Bench of National Green Tribunal at New Delhi with the notices being issued to them. It is further stated that in the same order dated 27.03.2025, the Hon'ble National Green Tribunal directed the Uttarakhand Pollution Control Board (UKPCB) to form a Joint Committee and furnish a report within

a period of 1 month to suggest actual factual position and also to suggest appropriate remedial actions.

3. That in compliance of the above-stated order, the UKPCB filed a report from the Joint Committee dated 15.05.2025 which was found to be vague by this Hon'ble Court vide order dated 21.07.2025. The UKPCB was again directed to file an additional report within 1 month containing the status of compliance of all guidelines set by both the centre and state pollution control board.
4. That vide order dated 21.07.2025 Hon'ble National Green Tribunal directed Respondent No.8 to file a compliance report with all the GPS marked photographs, for better adjudication of the matter, and fixed the next date of hearing on 01.09.2025.
5. That on 01.09.2025 the counsel appearing for Respondent No.8 prayed for further time to file the compliance report and also stated that due to heavy rainfall it was not possible to approach the site of stone crusher. The Hon'ble court after considering the request was pleased to give further time of 2 months for filing the compliance report. Afterwards compliance report was filed on 04.11.2025 and a pen drive containing videos of the compliances was filed by Respondent No. 8 on 03.12.2025.
6. That vide order dated 04.12.2025, the Hon'ble National Green Tribunal found the compliances insufficient and stated that there are still some serious non-compliances with the relevant norms and directed all the respondents to file an additional and fresh compliance report.

7. That in compliance of the order dated 04.12.2025 the current status of the compliances are as follows: -

A. Compliance status as per UKPCB provisions made under the Environmental (Protection) Rules 1986 as amended:

Sr. No.	PROVISIONS AS PRESCRIBED UNDER THE ENVIRONMENT (PROTECTION) RULE 1986	COMPLIANCE STATUS	ANNEXURE
1.	Dust containment cum suppression system of the equipment.	<p>A. Crushing/Screening Plant equipment was covered.</p> <p>B. Conveyor Belts were covered.</p> <p>C. Green cloth covered over the processed particles.</p> <p>D. Covered- Transportation of goods.</p> <p>E. Water Sprinklers were found installed at crushing equipment & Conveyor belts.</p>	<p><u>ANNEXURE</u></p> <p><u>A</u></p>

2.	Construction of Wind breaking Walls	Wind Breaking Wall is established all sides of the Unit.	<u>ANNEXURE</u> <u>B</u>
3.	Construction of the metalled roads within the premises	RCC Road was found within the premises.	<u>ANNEXURE</u> <u>C</u>
4.	Regular cleaning and wetting of the ground within the premises.	Provided.	<u>ANNEXURE</u> <u>D</u>
5.	Growing of a green belt along the periphery.	Provided	<u>ANNEXURE</u> <u>E</u>
6.	Licensing, Consents and record-keeping	Exemption Certificate for Ground Water Abstraction was found valid from dated 15.01.2025 bearing letter no. EXM/IND/UK/2025/832/N A	<u>ANNEXURE</u> <u>F</u>

B. Compliance Status of the additional provisions in accordance with CPCB Environment Guidelines for Stone Crushing Units July 2023:

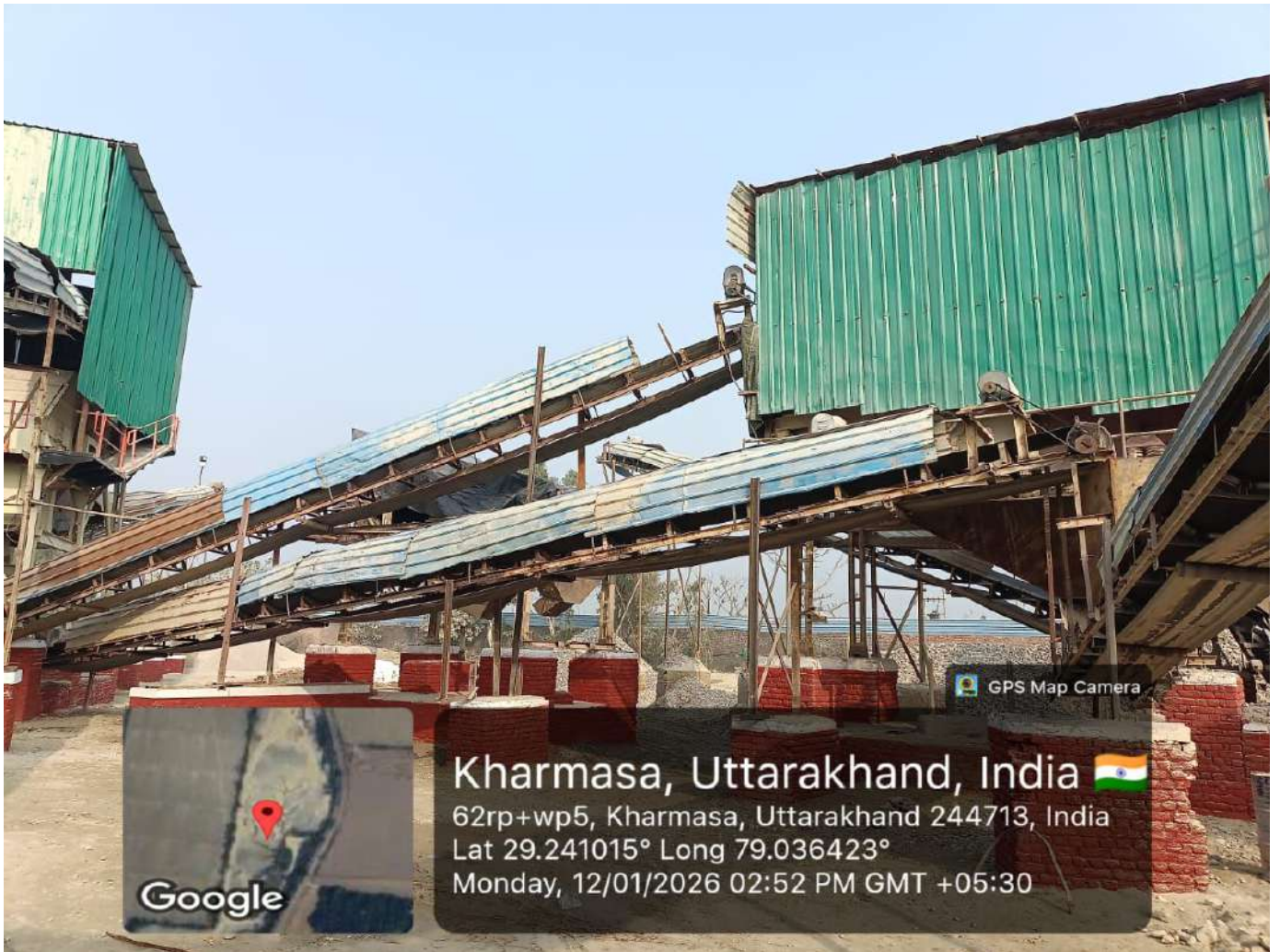
S.no	Provisions as prescribed under CPCB Environment Guidelines for Stone Crushing Units July 2023	Compliance Status	Annexure
1.	Water Sprinkler with adequately designed	Provided, Since the compliance requirements	<u>ANNEXURE A and E</u>

	nozzles at unloading area of raw material, primary Crusher, Screen, Conveyors and transfer Points.	for UKPCB and CPCB are same, it has been attached already as Annexure – A and E.	
2.	Enclosure by GI/MS sheet on top and at least three sides completely from the ground level on primary crushers, secondary crushers, screen and tertiary crushers.	Provided	<u>ANNEXURE G</u>
3.	Dry Extraction cum bag filters followed by cyclone at secondary, tertiary crusher and screen.	Provided	<u>ANNEXURE H</u>
4.	Covering of Conveyor belts	Provided, Since the compliance requirements for UKPCB and CPCB are same, it has been attached already as Annexure – A.	<u>ANNEXURE A</u>
5.	Flexible telescopic chute from top of discharge point to the ground level.	Provided	<u>ANNEXURE I</u>
6.	Wind breaking Wall	Provided, Since the compliance requirements for UKPCB and CPCB are same, it has been	<u>ANNEXURE B</u>

		attached already as Annexure – B.	
7.	Metallic/ Concrete roads within the premises. Ramps and the entire ground are inside the premises should also be metalled.	Provided, Since the compliance requirements for UKPCB and CPCB are same, it has been attached already as Annexure – C.	<u>ANNEXURE C</u>
8.	Arrangement of rotating water sprinkling system/fogger/anti-smog in the remises to suppress dust within the premises to control dust emission.	Provided, Since the compliance requirements for UKPCB and CPCB are same, it has been attached already as Annexure – D.	<u>ANNEXURE D</u>
9.	Green Belt: Plantation of 2-3 rows of tall trees around the periphery of crusher.	Provided, Since the compliance requirements for UKPCB and CPCB are same, it has been attached already as Annexure – E.	<u>ANNEXURE E</u>

8. That Respondent No. 8 has acted diligently, in good faith, and with due regard to the applicable environmental norms and statutory obligations, and has implemented all measures as directed by the concerned authorities. There has been no willful default, negligence, or deliberate non-compliance on the part of Respondent No. 8, and all actions have been undertaken to strictly adhere to the mandates of both regulatory bodies.







GPS Map Camera



Kharmasa, Uttarakhand, India



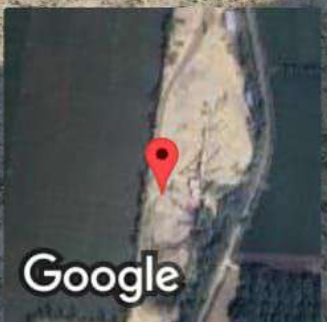
62rp+wp5, Kharmasa, Uttarakhand 244713, India


Lat 29.241413° Long 79.036235°

Monday, 12/01/2026 02:39 PM GMT +05:30



 **GPS Map Camera**

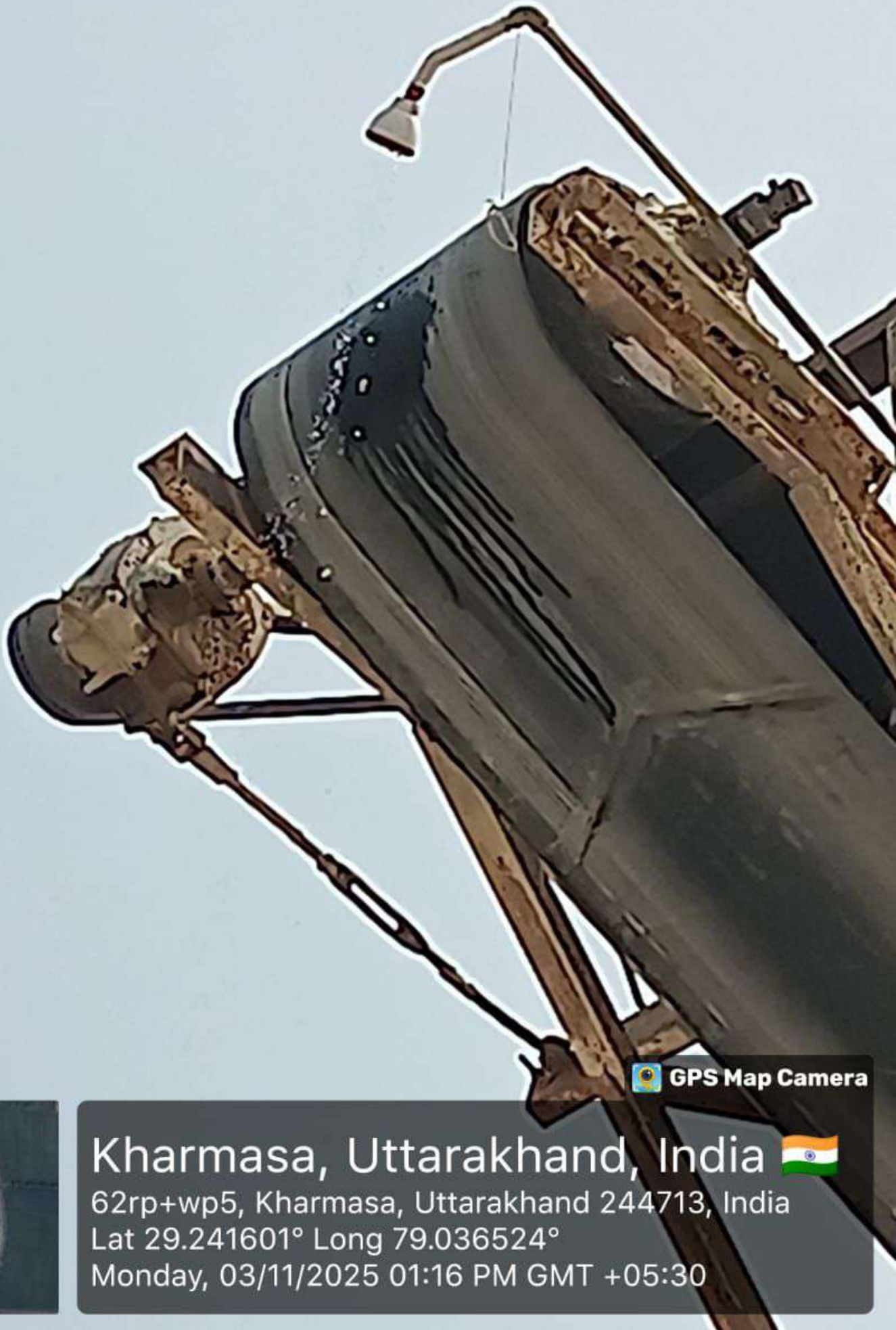



Kharmasa, Uttarakhand, India 

62rp+wp5, Kharmasa, Uttarakhand 244713, India

Lat 29.241058° Long 79.036208°

Friday, 17/10/2025 09:17 AM GMT +05:30



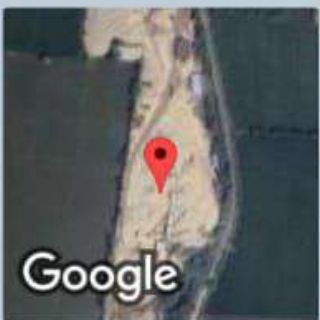
 GPS Map Camera

Kharmasa, Uttarakhand, India 

62rp+wp5, Kharmasa, Uttarakhand 244713, India


Lat 29.241601° Long 79.036524°


Monday, 03/11/2025 01:16 PM GMT +05:30







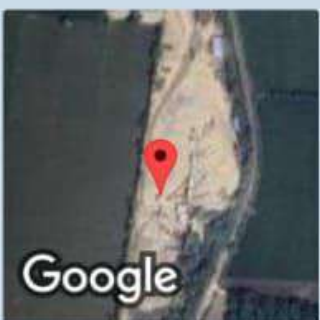
 GPS Map Camera

Kharmasa, Uttarakhand, India 

62rp+wp5, Kharmasa, Uttarakhand 244713, India


Lat 29.241263° Long 79.036315°

Monday, 03/11/2025 01:16 PM GMT +05:30





GPS Map Camera

Kharmasa, Uttarakhand, India 

62rp+wp5, Kharmasa, Uttarakhand 244713, India

Lat 29.241567° Long 79.036453°

Monday, 27/10/2025 05:30 PM GMT +05:30

Google







GPS Map Camera



Google

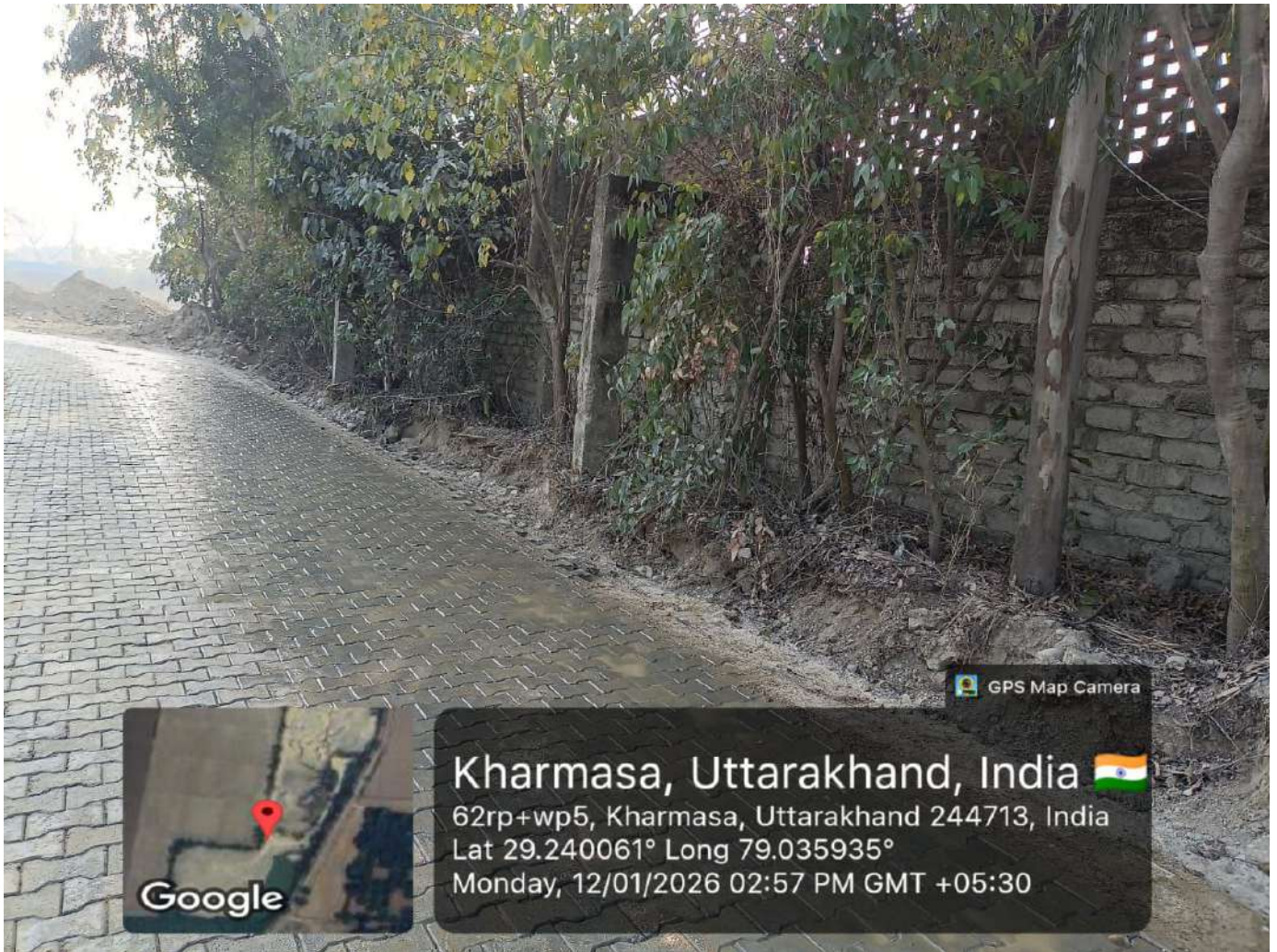
Kharmasa, Uttarakhand, India



62rp+wp5, Kharmasa, Uttarakhand 244713, India

Lat 29.241054° Long 79.036085°

Monday, 12/01/2026 02:53 PM GMT +05:30




GPS Map Camera



Kharmasa, Uttarakhand, India 🇮🇳
62rp+wp5, Kharmasa, Uttarakhand 244713, India
Lat 29.240061° Long 79.035935°
Monday, 12/01/2026 02:57 PM GMT +05:30





 GPS Map Camera



Kharmasa, Uttarakhand, India

62rp+wp5, Kharmasa, Uttarakhand 244713, India

Lat 29.240882° Long 79.036365°

Monday, 27/10/2025 05:33 PM GMT +05:30



 GPS Map Camera




Google

Kharmasa, Uttarakhand, India 
62rp+wp5, Kharmasa, Uttarakhand 244713, India
Lat 29.240848° Long 79.036433°
Tuesday, 28/10/2025 10:53 AM GMT +05:30



GPS Map Camera

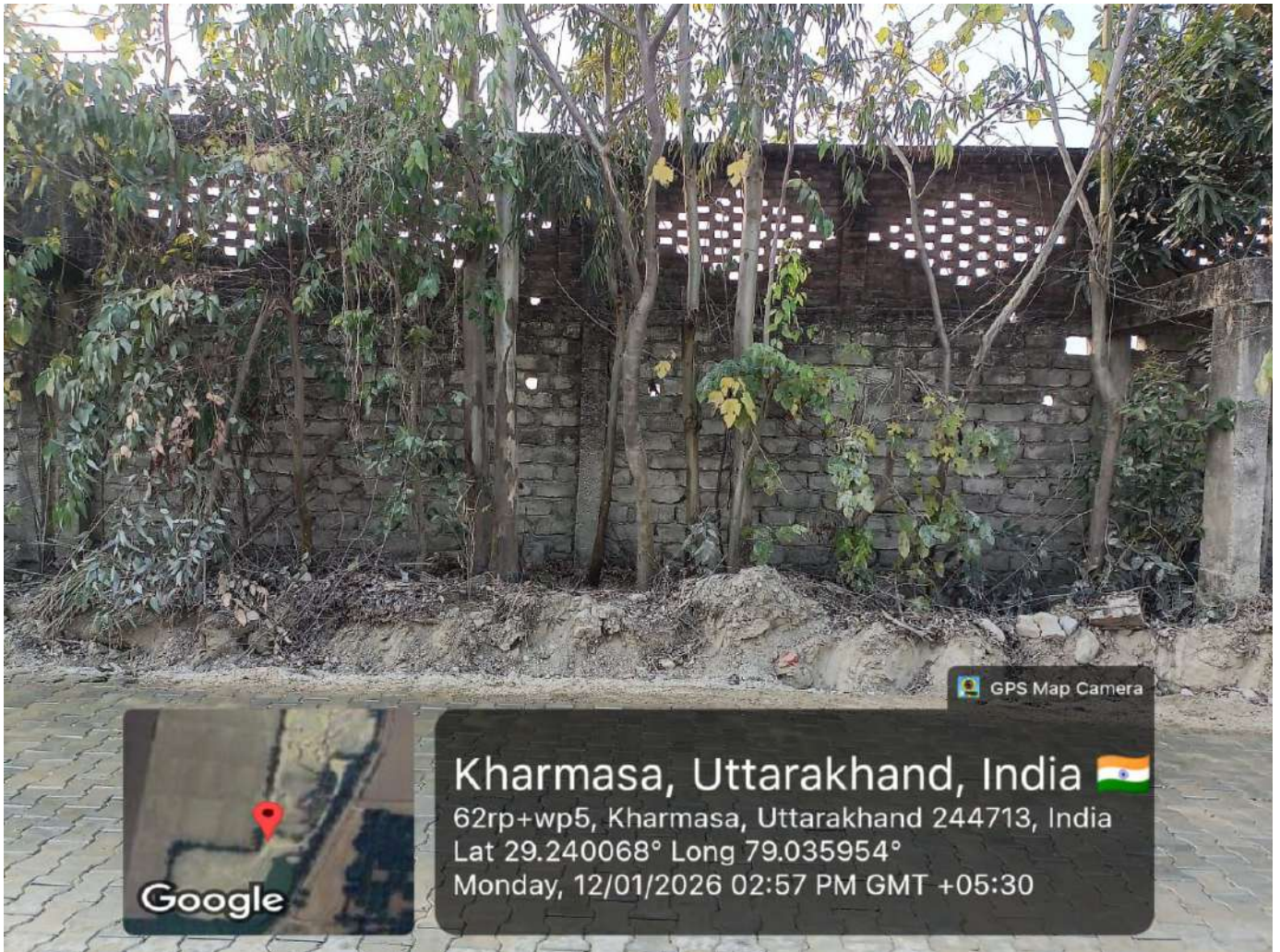


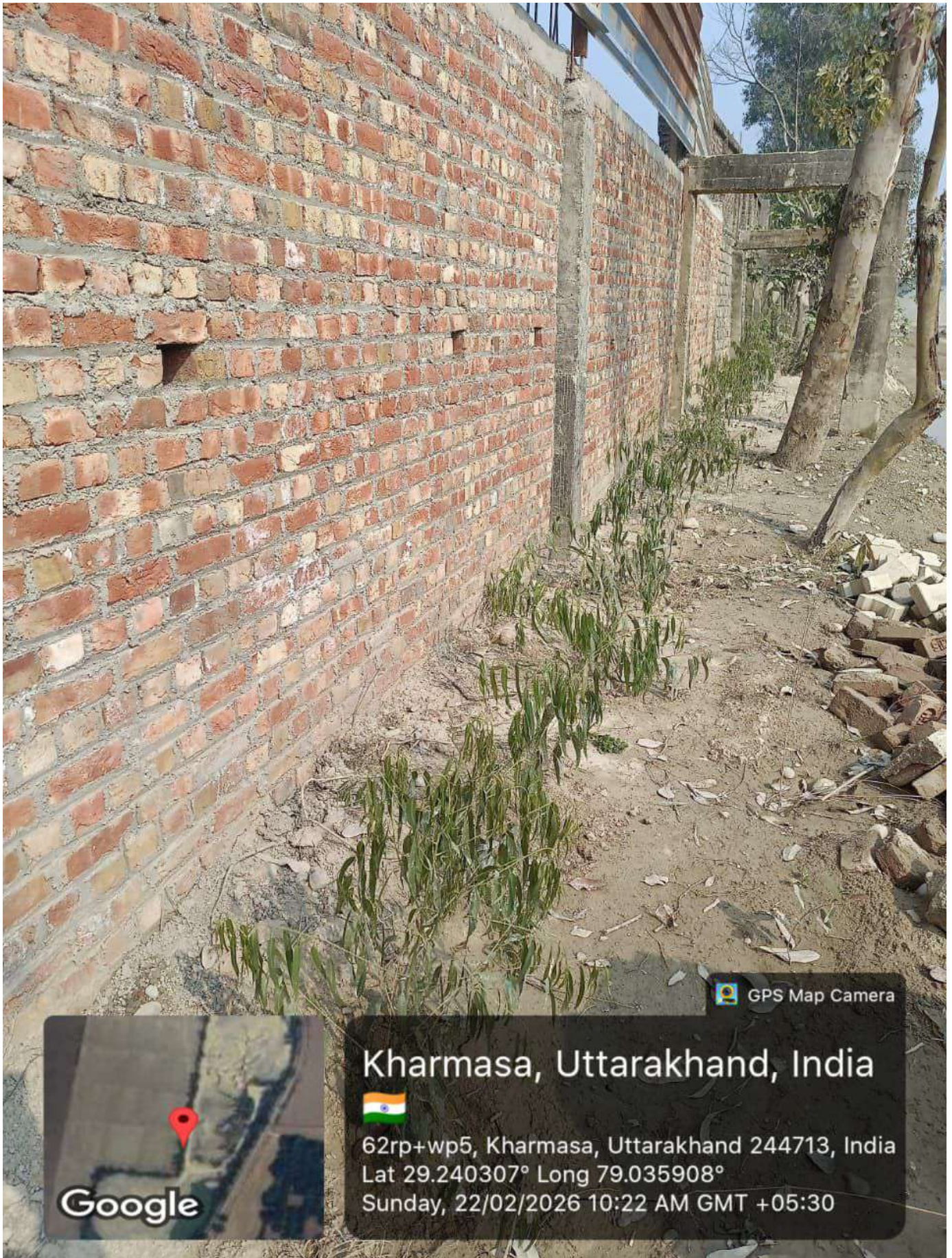
Kharmasa, Uttarakhand, India 

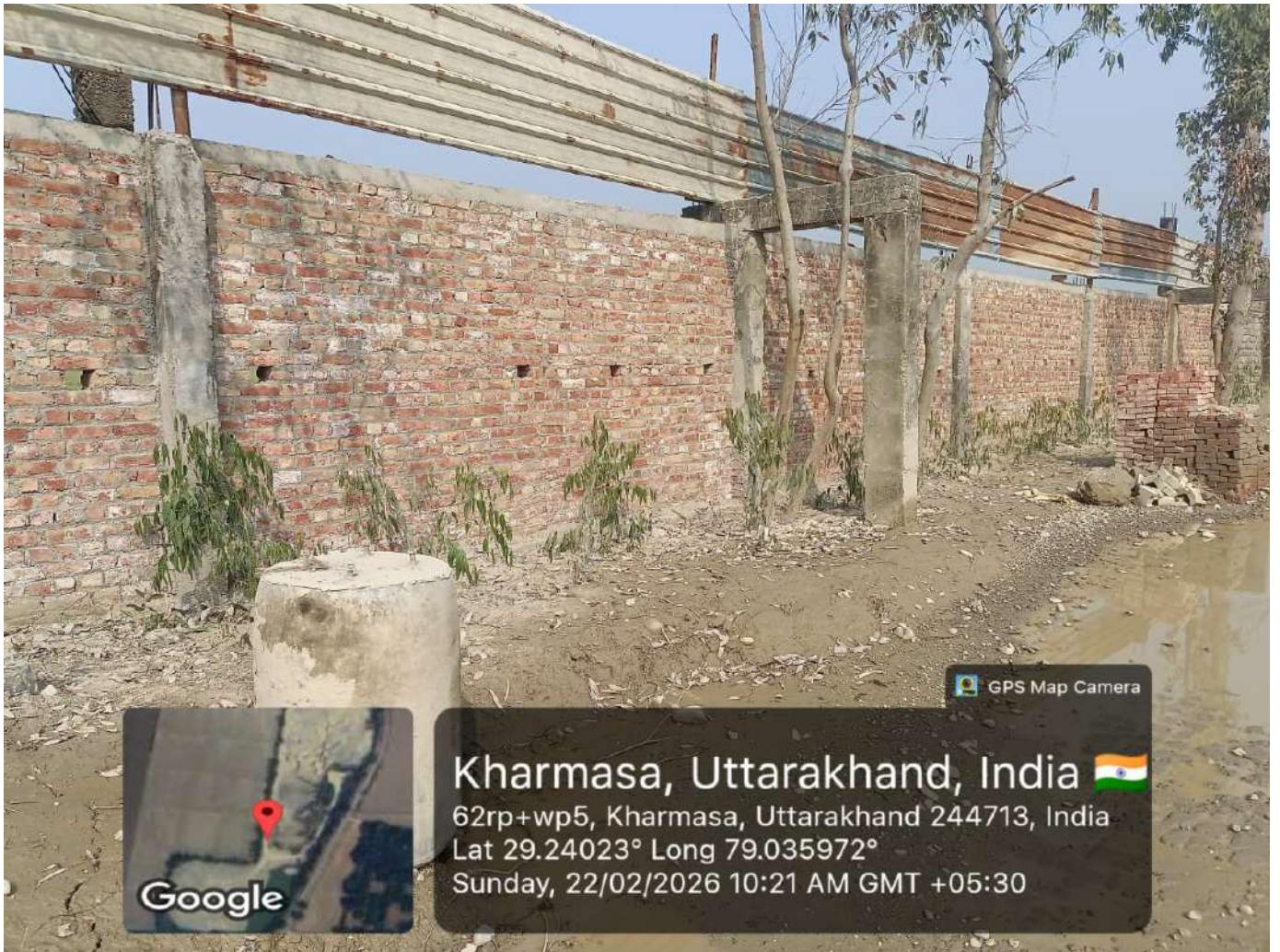
62rp+wp5, Kharmasa, Uttarakhand 244713, India

Lat 29.241023° Long 79.036134°

Monday, 27/10/2025 02:58 PM GMT +05:30







GPS Map Camera

Kharmasa, Uttarakhand, India 🇮🇳
62rp+wp5, Kharmasa, Uttarakhand 244713, India
Lat 29.24023° Long 79.035972°
Sunday, 22/02/2026 10:21 AM GMT +05:30



GPS Map Camera



Kharmasa, Uttarakhand, India



62rp+wp5, Kharmasa, Uttarakhand 244713, India

Lat 29.240462° Long 79.03595°

Sunday, 22/02/2026 10:23 AM GMT +05:30


381

27



 GPS Map Camera



Kharmasa, Uttarakhand, India 

62rp+wp5, Kharmasa, Uttarakhand 244713, India

Lat 29.241517° Long 79.036167°

Friday, 17/10/2025 09:00 AM GMT +05:30

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन विभाग,
केंद्रीय भूमि जल प्राधिकरण
GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES,
RIVER DEVELOPMENT & GANGA REJUVENATION
CENTRAL GROUND WATER AUTHORITY

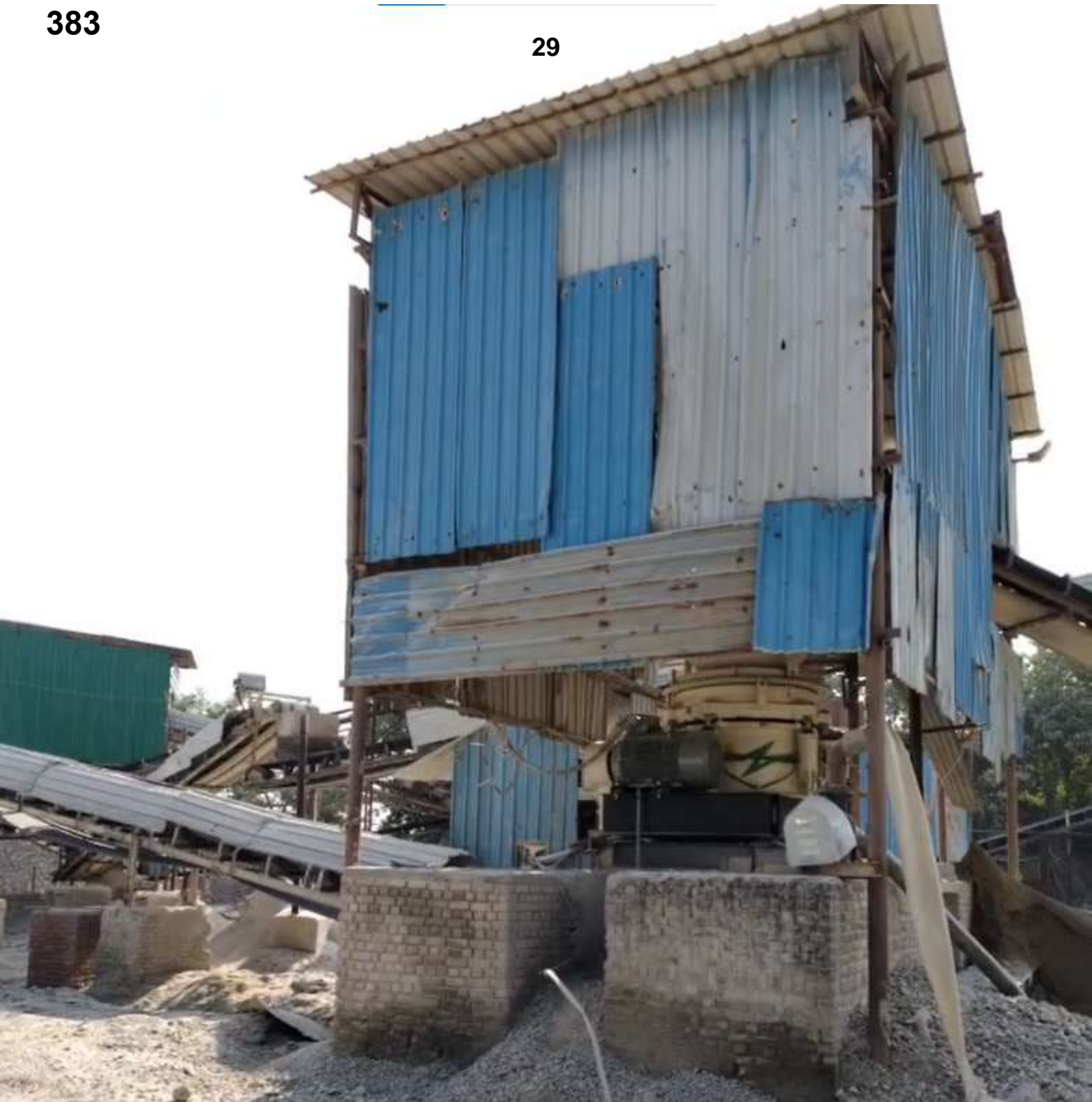


सत्यमेव जयते



भूजल निकासी हेतु छूट पत्र
EXEMPTION CERTIFICATE FOR GROUND WATER ABSTRACTION

PROJECT NAME MODERN STONE CRUSHERS PRIVATE LIMITED														
PROJECT ADDRESS Khasra No: 33/2, 34/2, 28, 35mi, Village : Pachhawala, Tehsil : Kashipur				PIN CODE 244713										
STATE UTTARAKHAND		DISTRICT UDAM SINGH NAGAR		TOWN/BLOCK KASHIPUR										
COMMUNICATION ADDRESS Khasra No : 33/2, 34/2, 28, 35mi, Village : Pachhawala, Tehsil : Kashipur														
ADDRESS OF CGWB REGIONAL OFFICE 419-A, Kanwali Road, Baluwala , Near Urja Bhawan, Dehradun - 248006, Uttarakhand														
1. EXEMPTED LETTER NO. EXM/IND/UK/2025/832/N		2. DATE OF ISSUANCE. 15/01/2025												
3. APPLICATION NO. IND/UK/2025/832		4. APPLICATION TYPE Industry												
5. PROJECT STATUS Existing Project		6. VALID FROM 15/01/2025												
7. AREA TYPE CATEGORY Semi Critical (GWRE- 0)														
8. VALID UP TO Till adherence to provision(s) under which this exemption has been obtained (subject to compliance to related conditions) or till any further orders issued by this authority, whichever is earlier.														
9. GROUND WATER ABSTRACTION PERMITTED														
GW Abstraction		Dewatering		Total										
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year									
9.99	2572.50	0.00	0.00	9.99	2572.50									
10. Details of Ground Water Abstraction / Dewatering Structures														
EXISTING 1					PROPOSED 0					TOTAL 1				
DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU	DW	DCB	BW	TW	PU
0	0	1	0	0	0	0	0	0	0	0	0	1	0	0
*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;														
11. EXEMPTION CATEGORY 1 Micro and small Enterprises drawing ground water less than 10 cum/day are exempted from seeking NOC														
1. This is to certify that as per information furnished by the applicant, the ground water withdrawal comes under Exemption category as per S.O. 3289(E) dated 24/09/2020 by Department Of Water Resources, River Development and Ganga Rejuvenation, guidelines to regulate and control ground water extraction in India, 2020.														
2. This exemption letter is being issued under relevant provision(s) of extant guidelines.														
3. The firm shall install digital water flow meter on all ground water abstraction structures and maintain the logbook.														
4. This certificate is system generated and based on information provided by the applicant. CGWA has not verified the claim made by applicant. Any false information furnished/violation by the applicant, shall invite legal action against him/her as per S.O. 3289(E) dated 24/09/2020.														
5. If, at any stage, it is established that this exemption letter has been obtained on the basis of false/ fake document(s), the exemption letter shall be deemed cancelled and extant penal provisions shall be applied on the firm														
1. यह प्रमाणित किया जाता है कि आवेदक द्वारा दी गई जानकारी के अनुसार, भूजल निकासी एस.ओ. के अनुसार छूट श्रेणी के अंतर्गत आती है। जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा 3289(ई) दिनांक 24/09/2020, भारत में भूजल निष्कर्षण को विनियमित और नियंत्रित करने के लिए दिशानिर्देश, 2020।														
2. यह इग्जैम्पशन (छूट) पत्र वर्तमान दिशानिर्देशों के प्रासंगिक प्रावधानों के तहत जारी किया जा रहा है।														
3. फर्म सभी भूजल निष्कर्षण संरचनाओं पर डिजिटल जल प्रवाह मीटर स्थापित करेगी और लॉगबुक बनाए रखेगी।														
4. यह प्रमाण पत्र सिस्टम जनरेटेड है और आवेदक द्वारा प्रदान की गई जानकारी पर आधारित है। CGWA ने आवेदक द्वारा किए गए दावे का सत्यापन नहीं किया है। आवेदक द्वारा दी गई कोई भी गलत सूचना / उत्तघन, एसओ 3289 (ई) दिनांक 24/09/2020 के अनुसार उसके खिलाफ कानूनी कार्रवाई को आमंत्रित करेगा।														
5. यदि किसी भी स्तर पर यह स्थापित हो जाता है कि यह इग्जैम्पशन (छूट) पत्र गलत / नकली दस्तावेज़ के आधार पर प्राप्त किया गया है, तो इग्जैम्पशन (छूट) पत्र निरस्त माना जाएगा और फर्म पर मौजूदा दंडात्मक प्रावधान लागू किए जाएंगे।														
This is an auto generated document & need not to be signed														



GPS Map Camera

Kharmasa, Uttarakhand, India




62rp+wp5, Kharmasa, Uttarakhand 244713, India
Lat 29.241052° Long 79.036213°
Friday, 17/10/2025 09:17 AM GMT +05:30





GPS Map Camera



Kharmasa, Uttarakhand, India 

62rp+wp5, Kharmasa, Uttarakhand 244713, India


Lat 29.240729° Long 79.036426°

Monday, 12/01/2026 02:47 PM GMT +05:30

385

31



 GPS Map Camera

Kharmasa, Uttarakhand, India 

62rp+wp5, Kharmasa, Uttarakhand 244713, India

Lat 29.241066° Long 79.036398°

Monday, 27/10/2025 02:52 PM GMT +05:30





GPS Map Camera

Kharmasa, Uttarakhand, India 

62rp+wp5, Kharmasa, Uttarakhand 244713, India

Lat 29.24097° Long 79.036215°

Monday, 27/10/2025 02:53 PM GMT +05:30



Google





GPS Map Camera

Kharmasa, Uttarakhand, India



62rp+wp5, Kharmasa, Uttarakhand 244713, India

Lat 29.241397° Long 79.036271°


Monday, 12/01/2026 02:39 PM GMT +05:30





GPS Map Camera



Kharmasa, Uttarakhand, India 

62rp+wp5, Kharmasa, Uttarakhand 244713, India

Lat 29.241469° Long 79.036252°

Monday, 27/10/2025 04:37 PM GMT +05:30



INDIA NON JUDICIAL
Government of Uttar Pradesh



IN-UP30073006374020Y

e-Stamp

Certificate No. : IN-UP30073006374020Y

Certificate Issued Date : 25-Feb-2026 02:40 PM

Account Reference : NEWIMPACC (SV)/ up14437604/ PILIBHIT SADAR/ UP-PLB

Unique Doc. Reference : SUBIN-UPUP1443760455743354581108Y

Purchased by : ISHA AGARWAL DO RAKESH KUMAR AGARWAL

Description of Document : Article 4 Affidavit

Property Description : Not Applicable

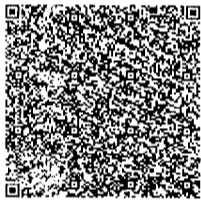
Consideration Price (Rs.) :

First Party : ISHA AGARWAL DO RAKESH KUMAR AGARWAL

Second Party : Not Applicable

Stamp Duty Paid By : ISHA AGARWAL DO RAKESH KUMAR AGARWAL

Stamp Duty Amount(Rs.) : 10
(Ten only)



NOTARIAL NOTARIAL

Please write or type below this line

Isha Agarwal

I

*Isha Agarwal DO
Rakesh Agarwal*

25/2/2026

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shocestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI**

ORIGINAL APPLICATION NO. 95 of 2025

IN THE MATTER OF

DEEPAK PANDEY

..... APPLICANT

VERSUS

STATE OF UTTARAKHAND and ORS

.....RESPONDENTS

AFFIDAVIT

I, Isha Agarwal aged about 35 years D/O Rakesh Kumar Agarwal R/o- A-3, Mo Kazibagh, Niwas Nagar, Kashipur, Udham Singh Nagar, Uttarakhand Aadhar Card No.984268222306, Director of M/S Modern Stone Crusher, Kashipur, Uttarakhand presently at Pilibhit, Uttar Pradesh do hereby state on oath and declare as under :

1. That I am a Director in the Modern Stone Crusher, Kashipur (impleaded as Respondent No.8) and have been authorized to give this affidavit. I am well conversant with the facts of the case hence competent to swear this affidavit.
2. That I have read and understood the accompanying Additional Compliance Report/ Images paragraph 1 TO 8 along with Annexures and Photographs which has been prepared by the lawyer upon my instructions. I say that whatever is stated therein are true and correct on the basis of documents available on record and to the best of my knowledge and belief.
3. That the Annexures are True Copies of their original.

Isha Agarwal
DEPONENT

VERIFICATION:

I, above named deponent do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief. Nothing material has been concealed therefrom.

Verified at Pilibhit, Uttar Pradesh on Day of February, 2026.

Bela Agawal

DEPONENT

Verified
23/2/26